

Central Administrative Tribunal, Lucknow Bench, Lucknow

Civil Contempt Petition No. 35/2012 in O.A. No. 443/2010

This the 4th day of March, 2014

Hon'ble Sri Navneet Kumar, Member (J)
Hon'ble Smt. Jayati Chandra, Member (A)

Ganga Bux Singh aged about 64 years son of late Sri KalpaRaj Singh resident of 2/349, Vibhav Khand, Gomti Nagar, Lucknow

Applicant

By Advocate: Sri Praveen Kumar

Versus

1. Dr. D. Bhalla, Joint Secretary, Ministry of Consumer Affairs, Food and Public Distribution, Krishi Bhawan, New Delhi.
2. Sri S. Jankiraman, Dy. Secretary to the Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, Krishi Bhawan, New Delhi.
3. Sri Arjun Prasad, Assistant Regional Director (Storage and Research) Quality Controlling Cell, Lucknow.
4. Sri Ajay Saxena, Joint Secretary, Joint Secretary, Ministry of Consumer Affairs, Food and Public Distribution, Krishi Bhawan, New Delhi
5. 2. Sri S. Jankiraman, Dy. Secretary to the Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, Krishi Bhawan, New Delhi.
2. Sri Mehar Singh Azad, Dy. Secretary to the Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, Krishi Bhawan, New Delhi.

Respondents

By Advocate: Sri Deepak Shukla for Sri Avneesh Pal

ORDER (ORAL)

BY HON'BLE SRI NAVNEET KUMAR, MEMBER (J)

The present CCP is preferred by the applicant for non-compliance of order dated 19th December, 2011 passed in O.A.No. 443/2010 wherein the Tribunal directed the respondents to convene a review DPC to consider the case of the applicant for granting 3rd financial up-gradation without taking into consideration the un-communicated downgraded or adverse remarks for the relevant years.

2. Sri Deepak Shukla brief holder for Sri Avneesh Pal for respondents files compliance report and as per para 3 of the said compliance report, it is indicated that the order of the Tribunal has been fully complied with.

Learned counsel for applicant has no objection to this fact and submits that the order of the Tribunal has been fully complied with and nothing survive to be adjudicated in the present CCP.

3. Accordingly, CCP is dismissed and notices issued to the respondents stand discharged.

J. Chandra
(Jayati Chandra)
Member (A)

U.P. Kapoor
(Navneet Kumar)
Member (J)

HLS/-

or
Copy of order
dt. 4.3.2014
Preparation
on 7.3.14
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